

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 689 of 2018

IN THE MATTER OF:

M/s. Bee Kay Precisum (India) Pvt. Ltd.

...Appellant

Versus

R.G. Steel

...Respondent

Present:

For Appellant : None

ORDER

03.12.2018 This appeal has been preferred by ‘M/s. Bee Kay Precisum (India) Pvt. Ltd.’. In spite of the time given to the appellant, no petition has been filed for substitution of appellant by one of the shareholder/Director of the ‘Corporate Debtor’. In the circumstances, as the appeal is not maintainable at the instance of the ‘Corporate Debtor’ through its earlier management in view of the decision of Hon’ble Supreme Court in “*Innoventive Industries Ltd. v. ICICI Bank (2018) 1 SCC 407*” (Para 11), we dismiss the appeal as not maintainable. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/uk/